

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.No.126 in Writ Petition (C) No.1022 of 1989

Mr. Anil Kumar Vitthal Shete & Ors.

Appellant (s)

VERSUS

State of Maharashtra & Anr.
Respondent (s)

Resp

WITH

I.A.No.141 in W.P.(C) No.1022/1989

I.A.No.172 & 181 in W.P.(C) No.1022/1989

I.A.No.143 in W.P.(C) No.1022/1989

I.A.No.2 in W.P.(C) No.258/2003

W.P.(C) No.173/2004

Date : 28/04/2006 The matter was called on for judgement today.

For Appellant (s)

Mr. V.B.Joshi, Adv.

Mr. M.N. Shroff, Adv.

Ms. Anitha Shenoy, Adv.

For Respondent (s)

Mr. A.P. Mayee, Adv.

Mr. Mukesh Giri, Adv.

Ms. H. Wahi, Adv.

Mr. Vishwajit Singh, Adv.

Mr. R.S. Lambat, Adv.

M/s. Gagrat & Co., Advs.

Ms. Kamini Jaiswal, Adv.

Mr. Shivaji M. Jadhav, Adv.

of the Bench Hon'ble Mr. Justice C.K.Thakker pronounced the judgment comprising Hon'ble the Chief Justice, His Lordship and Hon'ble Mr. Justice P.K.

Balasubramanyan.

I.A.No.126 & W.P.(C) No.173/2004:

The I.A. and writ petition are dismissed.

I.A.No.143:

The I.A. is allowed.

I.A.No.....:

I.A. is dismissed. No costs.

.....2/-

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I.A.No.2:

I.A.is disposed of. No costs.

I.A.No.172:

wed. The I.A. for impleadment of applicant as party to the writ petition is allo

I.A.No.181:

I.A. is rejected.

I.A.No.141:

Since the question as to benefits of the Shetty Commission is pending in

other

matters, we direct the Registry to place this interlocutory application along with those

matters treating it as pending.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Court Master

(Signed reportable judgment is placed on the file.)